

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 10-03-2020

PRESENT: SHRI R. VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : IBA/966/2019
NAME OF THE PETITIONER(S) : K.SURESH
NAME OF THE RESPONDENT(S) : INTEGREE PROJECTS LTD
UNDER SECTION : SEC 9 OF IBC 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

09	S. KALAIYAN	FOR DEFENDANT	
	L. MURUGAN	FOR PETITIONER	

ORDER

Counsel for the parties are present. It is represented by the Ld. Counsel for the Petitioner that a Memorandum of Settlement has been entered into as between the parties and the copy of the same has also been furnished before this Tribunal on 10.03.2020. A perusal of the said Memorandum of Settlement shows that the parties have arrived at a settlement and under para 7 the following is reflected : -

“7. In case of failure of compliance of any of the above mentioned covenants, the Parties are at the liberty to agitate the same before a Court of Law or Tribunal having jurisdiction”

Taking into consideration the said Memorandum of Settlement dated 09.03.2020 as well as Rule 8 of I&B (AAA), Rules, 2016, this Petition stands **dismissed as withdrawn**. File to records.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)